ITEM NO.5

COURT NO.3

SECTION II-B

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1000/2011

KULDEEP @ MONU & ANR.

Appellant(s)

Respondent(s)

VERSUS

THE STATE OF HARYANA

(Mr. S.V. Raju, learned Additional Solicitor General ) IA No. 20421/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Crl.A. No. 999/2011 (II-B) ((ref: r.p dated 15.9.2022 Mr. S.V. Raju, learned Additional Solicitor General ))

Crl.A. No. 1701/2011 (II-B) ((ref: r.p dated 15.9.2022 Mr. S.V. Raju, learned Additional Solicitor General ))

Crl.A. No. 724/2017 (II-B) ((ref: r.p dated 15.9.2022 Mr. S.V. Raju, learned Additional Solicitor General ))

Date : 22-09-2022 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE ABHAY S. OKA

Mr. S. V. Raju, ASG (A.C.)

- For Appellant(s) Mr. Neeraj Kumar Jain, Sr. Adv. Mr. Sanjay Singh, Adv. Mr. Aniket Jain, Adv. Mr. Umang Shankar, AOR
- For Respondent(s) Dr. Monika Gusain, AOR

Mr. Deepak Thukral, Dy. AG Mr. Vishwa Pal Singh, AOR Mr. Mohd. Alim Khan, Adv.

## UPON hearing the counsel the Court made the following O R D E R

Application seeking permission to file additional documents/facts/annexures is allowed.

The affidavit filed by the State of Haryana is more than a year back and that too does not give the result of what the State claims to be the endeavours made. We, thus, call upon the State of Haryana to file an affidavit setting out the number of proclaimed offenders as on 01<sup>st</sup> October, 2022 as also the persons who jumped bail as on that date.

We call upon Mr. S. V. Raju, learned ASG to look into the purports of our Order dated 17.2.2020 in respect of national portal and he may put before us the course of action of the Central Government in this behalf.

Learned ASG submits that to get better information from State of Haryana they should be called upon to state in their affidavit as to in how many cases have proceedings been taken out under Section 82 and 83 of Cr.P.C.

In order to assist learned ASG, we direct that the Director General of all the different states will give the particulars as sought from the State of Haryana as prevalent on 01<sup>st</sup> October, 2022.

A copy of the order be sent by the learned ASG to the respective States.

List in the third week of November, 2022.

(RASHMI DHYANI PANT) COURT MASTER

## (POONAM VAID) COURT MASTER

2